

HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement

Endt No. 11912 /Rules/2024

Bilaspur, dated 29/07/2024

Copy of Chhattisgarh Gazettes dated 26/07/2024 related to amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006 be forwarded to :-

1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Sanjay S. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
7. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mr. Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Mr. Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
16. Private Secretary to the Registrar General, High Court of Chhattisgarh, Bilaspur for information.
17. Steno to Registrar (Vigilance/ I&E/ Judicial/ S&A Cell/ Computerization) High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
19. Principal Secretary, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Atal Nagar, Naya Raipur (Chhattisgarh).
20. Advocate General, High Court of Chhattisgarh, Bilaspur for information.
21. Assistant Solicitor General, High Court of Chhattisgarh, Bilaspur for information.
22. President, Chhattisgarh Bar Association, High Court Campus, Bilaspur for information.
23. The Principal District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujanj for information.
24. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/ Koriya (Baikunthpur)/ Jashpur/ Balod/ Bemetara/ Kondagaon/ Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Dantewada for information.
25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
26. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
27. Registrar Ministerial (C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
28. Additional Registrar (Judicial/ D.E.&E/ HCLSC/ Adm.), High Court of Chhattisgarh, Bilaspur for information.
29. All Joint Registrar, High Court of Chhattisgarh, Bilaspur for information.
30. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
31. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
32. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
33. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
34. Library, High Court of Chhattisgarh, Bilaspur for information.
35. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
36. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


(Balram Prasad Verma)
Registrar General

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई. दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 320]

रायपुर, शुक्रवार, दिनांक 26 जुलाई 2024 — श्रावण 4, शक 1946

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 26 जुलाई 2024

अधिसूचना

F. No. 1767/2074/XXI-B/C.G./2024.— भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के परामर्श से, एतद्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित अग्रतर संशोधन करते हैं, अर्थात्:-

संशोधन

उक्त नियमों में,—

1. अनुसूची II के सरल क्रमांक 1 के मद (क) में, शब्द तथा अंक “भारतीय साक्ष्य अधिनियम, 1872” के स्थान पर, शब्द तथा अंक “भारतीय साक्ष्य अधिनियम, 2023 (क्र. 47 सन् 2023)” प्रतिस्थापित किया जाये ।
2. अनुसूची II के सरल क्रमांक 1 के मद (ख) में, शब्द तथा अंक “दंड प्रक्रिया संहिता, 1973” के स्थान पर, शब्द तथा अंक “भारतीय नागरिक सुरक्षा संहिता, 2023 (क्र. 46 सन् 2023)” प्रतिस्थापित किया जाये ।
3. अनुसूची II के सरल क्रमांक 1 के मद (ख) में, शब्द तथा अंक “भारतीय दंड संहिता, 1860” के स्थान पर, शब्द तथा अंक “भारतीय न्याय संहिता, 2023 (क्र. 45 सन् 2023)” प्रतिस्थापित किया जाये ।
4. अनुसूची III के सरल क्रमांक 1 के मद (क) में, शब्द तथा अंक “भारतीय साक्ष्य अधिनियम, 1872” के स्थान पर, शब्द तथा अंक “भारतीय साक्ष्य अधिनियम, 2023 (क्र. 47 सन् 2023)” प्रतिस्थापित किया जाये ।
5. अनुसूची III के सरल क्रमांक 1 के मद (ख) में, शब्द तथा अंक “दंड प्रक्रिया संहिता, 1973” के स्थान पर, शब्द तथा अंक “भारतीय नागरिक सुरक्षा संहिता, 2023 (क्र. 46 सन् 2023)” प्रतिस्थापित किया जाये ।
6. अनुसूची III के सरल क्रमांक 1 के मद (ख) में, शब्द तथा अंक “भारतीय दंड संहिता, 1860” के स्थान पर, शब्द तथा अंक “भारतीय न्याय संहिता, 2023 (क्र. 45 सन् 2023)” प्रतिस्थापित किया जाये ।

F. No. 1767/2074/XXI-B/C.G./2024.— In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

AMENDMENT

In the said rules,-

1. In item (A) of serial number I of Schedule-II, for the words and figure "The Indian Evidence Act, 1872", the words and figure "The Bharatiya Sakshya Adhinyam, 2023 (No. 47 of 2023)" shall be substituted.
2. In item (B) of serial number I of Schedule-II, for the words and figure "The Code of Criminal Procedure, 1973", the words and figure "The Bharatiya Nagarik Suraksha Sanhita, 2023 (No. 46 of 2023)" shall be substituted.
3. In item (B) of serial number I of Schedule-II, for the words and figure "The Indian Penal Code, 1860", the words and figure "The Bharatiya Nyaya Sanhita, 2023 (No. 45 of 2023)" shall be substituted.
4. In item (A) of serial number I of Schedule-III, for the words and figure "The Indian Evidence Act, 1872", the words and figure "The Bharatiya Sakshya Adhinyam, 2023 (No. 47 of 2023)" shall be substituted.
5. In item (B) of serial number I of Schedule-III, for the words and figure "The Code of Criminal Procedure, 1973", the words and figure "The Bharatiya Nagarik Suraksha Sanhita, 2023 (No. 46 of 2023)" shall be substituted.
6. In item (B) of serial number I of Schedule-III, for the words and figure "The Indian Penal Code, 1860", the words and figure "The Bharatiya Nyaya Sanhita, 2023 (No. 45 of 2023)" shall be substituted.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
शहाबुद्दीन कुरैशी, अतिरिक्त सचिव.